

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 587 of 2020

IN THE MATTER OF:

**Committee of Creditors of Educomp Solutions
Ltd. Through State Bank of India** **...Appellant**

Versus

**Mahender Kumar Khandelwal,
Resolution Professional of Educomp Solutions Ltd.** **...Respondent**

Present:-

**For Appellant: Mr. Arun Kathpalia, Sr. Advocate with
Ms. Misha, Mr. Moulshree Shukla and Mr. Siddhant
Kant, Advocates.**

**For Respondent: Mr. Abhishek Sharma, Mr. Anisha Mahajan and
Mr. Ashly Cherian and Mr. Gautam Swaroop, Advocates.**

O R D E R
(Virtual Mode)

11.09.2020 Pleadings are complete. When the matter was taken up, the Learned Counsel for the Appellant handed over the 'Compilation of Judgments' along with Judgment of this Appellate Tribunal in Company Appeal (AT) (Ins.) No. 203 of 2020, which was passed by this Tribunal comprising the Bench of Hon'ble Mr. Justice Venugopal M., Member (Judicial) and Hon'ble Mr. Kanthi Narahari, Member (Technical) and these documents were taken on record.

The Registry is directed to obtain necessary orders from the Hon'ble Acting Chairperson and list this instant Appeal before the appropriate Bench.

[Justice Anant Bijay Singh]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

R N/md